

Item No. 25

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 723/2019

Vijender Singh

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

Date of hearing: 18.09.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Application is registered based on a compliant received by post

ORDER

Grievance in this letter, which has been treated as an application, is against operation of unauthorized wooden bed factory in residential area of Village Mohammadpur, R.K. Puram, New Delhi-110066 causing sound and air pollution by use of thinner and other chemicals for polishing the furniture having potential for damage to health of the children.

Let the Delhi Pollution Control Committee (DPCC) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in.

A copy of this order, along with complaint, be sent to the DPCC by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 08.01.2020.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 18, 2019
Original Application No. 723/2019
DV

